

PICR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

NO
Regularisation
of appointment
of ¹⁹⁹³

O.A. No.
TAD/93

134 OF 1993.

B

DATE OF DECISION 24.03.1993.

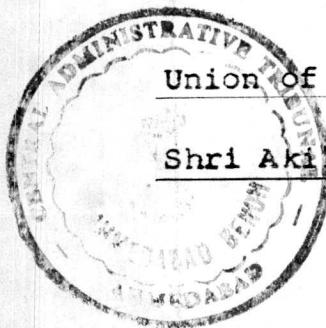
Shri Bhara-t P. Joshi, Petitioner

Shri P.K.Handa, Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri Akil Kureshi Advocate for the Respondent(s)



CORAM :

The Hon'ble Mr. N.B.Patel **Vice Chairman**

The Hon'ble Mr. V.Radhakrishnan : **Member (A)**

Shri Bharat P. Joshi,
working as Part Time Pump Operator,
in the Office of Post Master General,
Vadodara Region,
Vadodara.

H.NO. 35, Municipal Slum Quarters,
Near Budhdev Colony,
Karelibag,
Vadodara - 18.

...Applicant.

(Advocate : Mr.P.K.Handa)

Versus

1. Union of India,
Owning and represented by
Director General,
Ministry of Communications,
Dept. of Posts,
Dak Bhavan,
Sansed Marg,
New Delhi.

Post Master General,
Vadodara Region,
Vadodara.

3. Director,
Postal Services,
Vadodara Region,
Vadodara.

....Respondents.

(Advocate : Mr.Akil Kureshi)

ORAL JUDGMENT

O.A.NO. 134 OF 1993.

Dated : 24.03.1993.

Per : Hon'ble Mr. N.B.Patel : Vice Chairman

Heard Mr.P.K.Handa, and Mr.Akil Kureshi,
learned advocates for the applicant and the respondents.

2. The applicant states that he has already
made a representation dated 10th August, 1992, to the
department claiming practically the same reliefs which

---3---

he claims by filing the present application. However, Mr. Akil Kureshi, states that no such representation could be traced from the office. Even otherwise, it appears that the present application is far more detailed and elaborate than the representation dated 10-08-1992, a copy whereof is annexed with the application. Mr. Akil Kureshi, states that one more copy of the present application is furnished to him and ^{he} will pass it on to the department and the department will treat it as the applicant's representation and will take a decision on the said representation considering all the aspects mentioned in the application/representation and the other relevant aspects. It is stated that such a decision will be taken within two months hereof and that it will be communicated to the applicant soon afterwards.

The respondents are directed to take a decision on the representation as mentioned above within a period of two months from today and to communicate the decision thereon to the applicant soon thereafter. It is further directed that, till the decision of the representation is communicated and till the expiry of one week thereafter, the Further, if the applicant's employment is to be terminated, applicant's employment will not be terminated, it goes without saying that, such termination will be effected in accordance with law.

3. In view of these directions, Mr.P.K.Handa,

seeks permission to withdraw the application. Permission
is granted. The application stands disposed of as
withdrawn. No order as to costs.



Sd/-
(V.Radhakrishnan)
Member (A)

Sd/-
(N.B.Patel)
Vice Chairman

Prepared by : 17/04/43

Compared by :

TRUE COPY

A.H.Rao
Section Officer (.)
Central Administrative Tribunal
Ahmedabad Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

NO
Regularisation
of Service

O.A. No.
~~XXXXXX~~

166 OF 1993.

DATE OF DECISION 06,04.1993.

Shri Vaje Singh Dalpatbhai Petitioner

Shri P.K.Handa Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Vaje Singh Dalpatbhai,
working as Part time Waterman in the
Office of Post Master General,
Vadodara Region,
Vadodara.

...Applicant.

(Advocate : Mr.P.K.Handa)

Versus

1. Union of India,
through Director General,
Ministry of Communications,
Deptt. of Posts,
Dak Bhavan,
New Delhi.
2. Director,
Postal Services,
Pratap Ganj,
Vadodara Region,
Vadodara - 5.
3. Post Master General,
Vadodara Region,
Pratap Ganj,
Vadodara - 5.

....Respondents.

(Advocate : Mr.Akil Kureshi)

ORAL JUDGMENT

O.A.NO. 166 OF 1993.

Dated : 6th April, 1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

learned
The applicant's/advocate Shri P.K.Handa furnishes
a copy of the application to Shri Akil Kureshi learned
advocate for the respondents. Shri Akil Kureshi
waives service of notice.

2. Heard Shri P.K.Handa and Shri Akil Kureshi, learned
advocates for the parties.

3. Shri Akil Kureshi states that if the applicant makes a representation to the respondent no.3, the respondent no.3, shall decide such representation within the period which the Tribunal may stipulate. On behalf of the applicant Shri Handa undertakes to send a copy of the present application to respondent no.3 so that the respondent no.3 may treat the same as the applicant's representation. The applicant may send a copy of the application to the respondent no.3 within one week from today. On receipt of the said copy, the respondent no.3 is directed to treat the same as applicant's representation and to decide the same within a period of two months from the date of receipt of a copy of this order. It is further, directed that, till the decision of the representation is communicated and till the expiry of one week thereafter, the applicant's employment will not be terminated. Further, if the applicant's employment is to be terminated, it goes without saying that, such termination will be effected in accordance with law.

4. In view of these directions, Mr.P.K.Handa seeks permission to withdraw the application. Permission granted. The application stands disposed of as withdrawn. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. 166 of 19 83
Transfer Application No. _____ Old W. Pett. No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 21/5/83.

Countersigned :

Chh. 26.5.83

Chh. 26.5.83
Signature of the Dealing
Assistant

Section Officer/Court officer

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE OA 166 93. OF \$9.

NAME OF THE PARTIES Shri. V.D. Bhalia.

VERSUS
O. O. I. & G. H. S.

PART A B & C

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1.	Application .	1-26 .
2.	Judgment dt : 6/4/93	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE

UF 19

NAME OF THE PARTIES

VERSUS

PART A B & C